

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

215. C.P.(CAA)/279(MB)2023 In C.A.(CAA)/101(MB)2022

IN THE MATTER OF

Vikran Engineering & Exim Private Limited

... Petitioner

Section 230-232 of Companies Act, 2013

Order Delivered on 08.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Loknath Mishra (PH)

For the RD Of WR: Mr. Altap Shaikh AD (VC)

ORDER

CP(CAA)/279(MB)2023 – Counsel for the petitioner submits that arguing counsel is not available. In view of the same he prays for a short adjournment.

Adjourned to **19.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/